

State Vs. Anand @ Anne
FIR No. 518/2016
PS Subhash Place
U/sec. 364A/365/482/120B IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Sh. Deepak Sharma, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that in the present matter evidence is going on and the material witnesses including the kidnapped boy has already been examined and there is no material evidence on record against the applicant till date. Further that co-accused have already been granted by bail by court through different orders. Further that conclusion of trial will take quite some time and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

It is matter of record that co-accused persons have already been granted bail by Ld. Duty Judges vide different orders with a common observation that material witnesses have already been examined and

they have not supported the case of the prosecution, so, the applicant is also entitled to bail on the ground of parity. Hence, the application is allowed and applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 50,000/- to the satisfaction of Ld. MM/DutyMM/Jail Superintendent.

Applicant is also directed not to contact or influence the remaining witnesses in any manner.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk**

State Vs. Sandeep @ Vicky & Ors.
(Applicant Ram Niwas)
FIR No. 258/2020
PS Kanjhawala
U/sec. 302/186/353/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Mr. Ravi Dabas, Ld. Counsel for the applicant/accused.

This is an application for regular bail filed on behalf of applicant/accused Ram Niwas.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that the applicant is aged about 55-56 years and suffering from Covid-19. Further that the applicant is entitled to bail as per guidelines of HPC dated 18.05.2020. Further that the applicant is running in J/C since 25.09.2013 and the trial is at final stage and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature. Further that the trial is at ripe stage and the contentions made by learned counsel for

applicant can be appreciated properly/effectively by the Ld. Trial Court. In my considered view, the applicant is not entitled to bail at this stage.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court as the IO has reported about involvement of the applicant in other cases.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Montu @ Aniket
FIR No. 270/2019
PS Kanjhawala
U/sec. 307/336/34 IPC & 25/54/59 Arms Act

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Ms. Sukanya Hazarika, Ld. Counsel for the
applicant/accused.

This is an application for bail filed on behalf of
applicant/accused.

Reply of the IO is received on official mail of the court. Same
is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

It is submitted by ld. Counsel for the applicant/accused that the
accused has been falsely implicated in the present case and is in J.C
since 31.07.2019 and as such is covered under the guidelines issued by
Hon'ble HPC vide its minutes of meeting dated 18.05.2020. Further
that co-accused Amit @ Banda has already been granted bail by Ld
trial court vide order dated 07.09.2019. Further that conclusion of trial
will take quite some time and no useful purpose will be served by
keeping the applicant behind the bars, so, he be released on bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature. Clearly the trial in the present case is at initial stage and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage. The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court as applicant has reported about the involvement of the applicant in some other criminal cases as well.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Montu @ Aniket
FIR No. 292/2019
PS Kanjhawala
U/sec. 307/326/34 IPC & 25/54/59 Arms Act

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.
Ms. Sukanya Hazarika, Ld. Counsel for the
applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

It is submitted by ld. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since 31.07.2019 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020. Further that co-accused Amit @ Banda has already been granted bail by Ld trial court vide order dated 07.09.2019. Further that conclusion of trial will take quite some time and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature. Clearly the trial in the present case is at initial stage and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage. The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court as applicant has reported about the involvement of the applicant in some other criminal cases as well.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Mukesh
FIR No. 432/2019
PS Prem Nagar
U/sec. 302/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Mr. Rishi Pal, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking interim bail on the ground of illness of his father. It is submitted by learned counsel for applicant that the condition of the father of applicant is very serious and presence of applicant is required for his proper care and treatment. It is prayed that applicant be released on interim bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature as he is facing the allegation of murder. Though the IO has verified the medical documents of the father of applicant but it is reported by the IO that, applicant has one brother (as mentioned and admitted in the application also) who can very well take care of the father of applicant.

It is also reported that mother of applicant is also there to look after the father of the applicant. The trial in the present case is at initial stage and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage.

It is also reported by the IO that previous application of the applicant was dismissed by Ld. Duty Judge vide order dated 01.06.2020 but this fact has not been disclosed in the present application.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Sameer
FIR No. 0064/2020
PS Vijay Vihar
U/sec. 452/308/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Sh. Sajan Shankar Prasad, Ld. Counsel for the
applicant/accused.

This is an application for anticipatory bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking anticipatory bail on the ground that he applicant is a minor and has been falsely implicated in this case. Further that complainant in his statement has not leveled any specific allegation against the applicant. It is also submitted that the complainant has made the base of the complaint the incident which is one year old. Further that applicant is ready to join investigation as and when required, so, he be granted anticipatory bail.

Considering the overall facts and circumstances in general and ongoing situation of spread of Covid-19 in particular, I am of the considered view that custodial interrogation of the applicant is not

required. Hence, the application is allowed and applicant is admitted to anticipatory bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/- to the satisfaction of IO/SHO concerned. Applicant is directed to join investigation as and when directed by the IO/SHO. He is further directed to not to contact the witnesses or tamper with the evidence in any manner.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk**

State Vs. Sudama Kumar

FIR No. 0080/2019

PS Vijay Vihar

U/sec. 376/506 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Ms. Sobha Gupta, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

As per guidelines of the Hon'ble High Court, presence of prosecutrix is required at the time of consideration of bail application, so, let notice be issued to the IO with directions to secure availability of the complainant through video conferencing on next date of hearing.

Put up for further consideration on application on **16.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

12.06.2020/pk

State Vs. Sagar
FIR No. 23/2018
PS Sultan Puri
U/sec. 307/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.
Sh. Suraj Parkash Sharma, Ld. Counsel for the
applicant/accused.

This is an application for regular bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Learned counsel for applicant seeks adjournment for filing bail orders of applicant and of co-accused. Let same be filed.

Put up for further consideration on application on **15.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Varun Jindal

FIR No. 762/2014

PS North Rohini

U/sec. 365/302/201/120B/34 IPC & sec. 25/27/59 Arms Act

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Mr. Inderpreet Singh, Ld. Counsel for the applicant/accused.

This is an application for correction/rectification in order dated 09.06.2020.

It is submitted by learned counsel for applicant that he wishes to withdraw the present application as the order which is sought to be rectified has already been rectified.

At request, present application is dismissed as withdrawn.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

12.06.2020/pk

State Vs. Srikant @ Appu
FIR No. 180/19
PS Subhash Palace
U/sec. 353/186/332/307/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State
Mr. Jayant Tewari, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

In view of contents of application and at request, let a report be called from the concerned Jail Superintendent about the health and treatment given to the applicant on next date of hearing.

Put up for further consideration on application on **16.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Hemraj
FIR No. 186/2018
PS Kanjhawala
U/sec. 302/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Sh. Anil Dagar, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Further reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground of marriage of his sister. It is submitted by learned counsel for applicant that applicant has three other brothers but all of them are in Judicial custody in this very matter. Further that parents of applicant have already expired and therefore presence of applicant is required for solemnizing the marriage of his sister.

The factum regarding marriage of sister of applicant has been verified by the IO. IO has not reported about any previous involvement of the applicant in any other case. Further that applicant is running in J/C for about two years. So, considering the overall facts and

circumstances, the application is allowed and applicant Hemraj is admitted to interim bail for a period of 30 days from today, subject to furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Applicant is further directed to not to contact or influence the witnesses in any manner.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Lokesh Sharma & Ors.

(Applicant Vivek Sharma)

FIR No. 1195/2015

PS Vijay Vihar

U/sec. 302/308/324/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Sh. Ravinder Pal Singh, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused Vivek Sharma.

Previous involvement report filed by IO and jail conduct report are received on official mail of the court. Same are perused. It is revealed that both the reports are in respect of accused Lokesh Sharma and not the accused Vivek Sharma. So, in these circumstances let proper previous involvement report and jail conduct report qua the applicant Vivek Sharma be called from the IO and Jail Superintendent respectively on next date of hearing.

Put up for further consideration on 15.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

12.06.2020/pk

State Vs. Mohan @ Sahil

FIR No. 1515/2020

PS Prem Nagar

U/sec. 323/341/354/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Sh. A.S. Thapa, Ld. Counsel for the applicant/accused.

Complainant through video conferencing.

This is an application for anticipatory bail filed on behalf of applicant/accused.

Reply of the IO is already on record. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State and complainant.

The applicant is seeking anticipatory bail on the ground that he has been falsely implicated in this case and his custodial interrogation is not required. Further that this case is counter blast to the FIR registered by the Mausi (aunty) of applicant against the complainant and her in laws for demanding dowry etc. Further that co-accused has already been granted protection. Further that applicant is ready to join investigation as and when required, so, he be granted anticipatory bail.

In the present case, there is one cross-case filed by the Mausi of applicant against the complainant and her in-laws. Considering the overall facts and circumstances in general and ongoing situation of

spread of Covid-19 in particular, I am of the considered view that custodial interrogation of the applicant is not required. Hence, the application is allowed and applicant is admitted to anticipatory bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/- to the satisfaction of IO/SHO concerned. Applicant is directed to join investigation as and when directed by the IO/SHO. He is further directed to not to contact the witnesses or tamper with the evidence in any manner.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk**

State Vs. Ajit @ Maddy

FIR No. 67/2020

PS Kanjhawala

U/sec. 302/120B/34 IPC & 25/27/54/59 Arms Act

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

None for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

A telephonic message is received by Reader of the court from learned counsel for applicant that he is unable to join the proceedings today and requested for adjournment.

At request, put up for further consideration on **16.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

12.06.2020/pk

State Vs. Arshu @ Ashu
FIR No. 518/2016
PS Subhash Place
U/sec. 364A/365/482/120B IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Sh. Deepak Sharma, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply already filed. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that in the present matter evidence is going on and the material witnesses including the kidnapped boy has already been examined and there is no material evidence on record against the applicant till date. Further that co-accused have already been granted by bail by court through different orders. Further that conclusion of trial will take quite some time and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

It is matter of record that co-accused persons have already been granted bail by Ld. Duty Judges vide different orders with a common observation that material witnesses have already been examined and

they have not supported the case of the prosecution, so, the applicant is also entitled to bail on the ground of parity. Hence, the application is allowed and applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 50,000/- to the satisfaction of Ld. MM/DutyMM/Jail Superintendent.

Applicant is also directed not to contact or influence the remaining witnesses in any manner.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk**

State Vs. Mausad Alam

FIR No. 219/18

PS Subhash Place

U/sec. 302 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Mr. Kapil Kumar Dagar, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Conduct report of the applicant received from concerned Jail Superintendent on court's mail. Same is perused. The Jail Superintendent has given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory.

It is important to mention that name of the accused is mentioned as Masud Alam in the report of the IO and Mahasud Alam in the report of the Jail Superintendent.

It is submitted by ld. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **05.06.2018** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Reply and previous involvement already filed by IO. As per report of IO, there is no involvement of the applicant in any other criminal case. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under

the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court. Accordingly, applicant **Mausad Alam** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk**

State Vs. Lakhan Pratap Singh

FIR No. 12/19

PS Sultan Puri

U/sec. 498A/304B/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Mr. Karan Bhel, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that investigation qua him has already been concluded and he is no more required for further investigation. Further that co-accused has already been granted bail. Further that the applicant is running in J/C since 07.01.2019 and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail. It is also submitted that applicant is also entitled to bail as per guidelines of HPC dated 18.05.2020.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature. Applicant is husband of the deceased. Clearly the trial in the present case is at crucial stage and many material witnesses are yet to be examined and

the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk

State Vs. Sumit @ Tinka

FIR No. 563/2018

PS Keshav Puram

U/sec. 302/397/34 IPC

12.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State.

Ld. Counsel for the applicant/accused.

This is an application for extension of interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking extension of interim bail on the ground that earlier the applicant was granted interim bail for two weeks and during the time of his interim bail, symptoms of Covid-19 developed in the applicant and he was home quarantine for 14 days. Further that he was told during hearing on the earlier bail application that the Hon'ble High court in suomoto case extended the interim relief in all the cases till 15.06.2020 and therefore the applicant withdrew his application before the Ld. Duty Judge on 27.05.2020 and when on 30.05.2020 he received a call from the jail authorities regarding expiry of his interim bail, he moved this application. It is prayed that due to ongoing situation of Covid-19, interim bail of applicant be extended. It

is also submitted that on three earlier occasions he was granted interim bail which was never misused by him.

Considering the overall facts and circumstances of the case in general and ongoing situation of spread of Covid-19 in particular, the application is allowed and interim bail of applicant is extended upto 30.06.2020 on same terms and conditions.

Copy of this order be sent to Jail Superintendent concerned for information and compliance.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
12.06.2020/pk**